

**UNSTARRED LAQ NO.159 TABLED BY
SHRI. VIJAI SARDESAI, MLA TO BE ANSWERED ON
24TH MARCH 2025**

SUB: MOPA AND DABOLIM AIRPORT

	QUESTION	ANSWER
	Will the Minister for Civil Aviation be pleased to state	By. Dr. Pramod Sawant Hon'ble Chief Minister/Minister of Civil Aviation
(a)	Whether GMR Goa International Airport Limited has complied with the Green Belt as mentioned in the Environment Clearance; provide details such as total percentage of land covered under green belt by GMR Goa International Airport Limited;	<p>Sir, the Environment Clearance (EC) granted to the Greenfield Airport at Mopa has been transferred by the Ministry of Environment, Forest & Climate Change (MoEF&CC), Government of India in the name of Concessionaire M/s GMR Goa International Airport Limited (GGIAL).</p> <p>The GGIAL has been submitting the Half-Yearly EC compliance Report to the Additional Principal Chief Conservator of Forest (C), Ministry of Environment, Forest & Climate Change, Regional Office (SZ) 4th floor, E&F Wing, Kendriya Sadan, Koramangala, Bengaluru - 560034. The status of the same is available on the website viz. "Reports">https://www.gmrgroup.in/airports/goa/_/under:>Reports> Environment Report)"</p> <p>And also on http://www.miagoairport.com (under : > Reports >Environment Report)</p>
(b)	The total number of domestic and international passenger and charter flights that landed/departed from Mopa and	<p>Sir, details are given in Annexure A, B, C, D, E, F and G</p> <p>The information pertaining to Chartered flight arrivals is not maintained separately by the Goa International Airport at Dabolim and for the same is available on Airports Authority website</p>

	Dabolim Airport since March 2022 till date, provide details such as name of the Agency/company which hired domestic charter and name of passengers who travelled in Domestic Charter since March 2022	Further details with regards to hiring of chartered flights cannot be shared as they are specific to the business of airline operators.
(c)	Furnish balance sheets of Mopa Airport which shows revenue-expenditure from aeronautic, non-aeronautic and city-side revenue sources and amount paid to Government as revenue share for FY 2024-25;	<p>Sir, financial statements are given at Annexure H.</p> <p>Other information sought cannot be divulged, being company/business confidential cannot be shared in the public domain.</p> <p>GMR Goa International Airport Limited (GGIAL) remitted annual premium to Government to Goa (which became payable from 7th December 2024) an amount of Rs. 31.51 crs as on date in compliance to appropriate provisions of Art. 30 of the Concession Agreement.</p>
(d)	The detailed list of all land parcels in city side area and the details of leases signed on each of the parcels including area, lease holder's name, lease amount and purpose of lease; and	<p>Sir, the details of land parcels in city area sublease by GGIAL are as under:</p> <ol style="list-style-type: none"> 1. Hotel project at Goa Aero city- plot no. CP-01-P2 from M/s. Enconventions Hotel Private Limited at Manohar International Airport at Mopa. 2. Ginger Hotel by Roots Corporation at Plot No. CP 01 P3 at the GMR Aerocity Goa (unrestricted Cityside Development) at Manohar International Airport at Mopa.

		The information asked for being company/business confidential, regret inability to share the same in the public domain.
(e)	Whether the Government considers it a loss of exchequer that GMR has not leased out all of the city side area even after two years of airport operation; if so, the action that has been taken to ensure all of the city side area is leased out?	No sir. As per the provisions of the Concession Agreement, there is no specific deadline to complete City Side development. Concessionaire is allowed to develop City Side as per business requirements.